

(d) Following are the steps taken for effective control of Malaria :

- Early detection and prompt treatment:
- Vector Control through effective use of insecticides to interrupt transmission:
- Anti-larval measures to eliminate mosquito breeding through source reduction, application of larvicides and adoption of bio-environmental approaches:
- Intensification of Health Education activities to create awareness among the people to prevent Malaria:
- Experimenting with new insecticides in multiple resistant areas on a pilot basis.

STATEMENT

Deaths due to Malaria in India During 1993, 1994, 1995

S. No.	Name of the States/ UTs/other	1993	1994	1995
1	2	3	4	5
1.	Andhra Pradesh	7	9	7
2.	Arunachal Pradesh	-	6	0
3.	Assam	40	69	300
4.	Bihar	2	12	21
5.	Goa	-	0	-
6.	Gujarat	25	14	5
7.	Haryana	-	-	0
8.	Himachal Pradesh	-	-	0
9.	Jammu and Kashmir	-	-	0
10.	Karnataka	-	3	20
11.	Kerala	-	1	2
12.	Madhya Pradesh	12	28	19
13.	Maharashtra	15	19	219
14.	Manipur	9	55	17
15.	Meghalaya	-	11	18
16.	Mizoram	33	41	54
17.	Nagaland	-	253	0
18.	Orissa	118	78	163
19.	Punjab	-	1	8
20.	Rajasthan	19	452	47
21.	Sikkim	-	0	0
22.	Tamil Nadu	9	7	1
23.	Tripura	19	20	12
24.	Uttar Pradesh	-	0	0
25.	West Bengal	37	52	146

1	2	3	4	5
Union Territories				
1.	A and N Islands	1	1	2
2.	Chandigarh	-	-	-
3.	D and N Haveli	-	-	-
4.	Delhi	-	-	-
5.	Daman and Diu	-	-	-
6.	Lakshadweep	-	-	-
7.	Pondicherry	-	-	-
India		354	1122	1061

Suspension Bridge Over Dawki River

1299. SHRI G.G. SWELL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether a suspension bridge spanning Dawki river, on the Shillong-Dawki highways, has broken down leading to the suspension of traffic over it;

(b) whether this has affected transfer of coal to Bangladesh through that highway;

(c) if so, the details thereof; and

(d) whether the Government propose to repair the existing bridge or to build a new concrete bridge so as to restore the vital international road link?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Recently a wind tie of this bridge, which had snapped, has since been repaired. However, as a precautionary measure, some load restrictions have been imposed on the movement of loaded vehicles.

(b) and (c). Transfer of coal to Bangladesh through Shillong-Dawki highway is reported to have been slightly affected. However, to cater to Indo-Bangladesh trade, an alternative route via NH-44 upto Jowai and, thereafter, upto Dawki, without crossing the river, is already available.

(d) Efforts are under way to rehabilitate this bridge to its original load capacity. Construction of a new concrete bridge, at a suitable site nearby, will need detailed investigations and be subject to the adequacy of funds therefor.

Funds under CRF

1300. SHRI SONTOSH MOHAN DEV : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have approved an expenditure for construction of three roads under CRF schemes by its letter dated January 17, 1995;

(b) if so, the details thereof;

(c) whether the amount has been released so far according to their approval; and

(d) if not, the reasons for non-release of funds?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) The Central Government has sanctioned three roads projects under CRF schemes by its letter dated 17.1.95 to the Government of Assam.

(b) The details of the projects are as under :

(Rs. in Lakhs)

S. No.	Name of Project	Amount approved under CRF
1.	Silchar-Jayantipur Road	40.00
2.	Palot-Derby-Borjalenga Road	25.00
3.	Sonai-Motinagar-Didarkush Road	40.50
Total		1,05.50

(c) and (d). The allocation under CRF are made state-wise on lumpsum basis and not work-wise. However, a sum of Rs. 21.00 lakhs has been released to the Government of Assam during the year 1995-96.

Setting up of University at Balasore

1301. SHRI MURALIDHAR JENA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the long standing demands to set up a Central University for Northern Orissa at Balasore; and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). The National Policy on Education - 1986, with modifications undertaken, in 1992, states that, in view of the need to effect an all-round improvement in the institutions, it is proposed that, in the near future, the main emphasis will be on the consolidation of, and expansion of facilities in the existing institutions.

In view of the above, the Government has no proposal to set up a Central University for Northern Orissa at Balasore.

Amendment to UGC Act

1302. SHRI E. AHAMED : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have any proposal to amend Section 24 of the UGC Act; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). The Government had introduced 'The University Grants Commission (Amendment) Bill, 1995' in the Rajya Sabha to amend Section 24 of the UGC Act with a view to enhancing the penalty for those who contravene the provisions of Section 22, which relates to the right of conferring or granting degrees by a university, or Section 23 which prohibits the use of word 'University' by an institution not established in accordance with the prescribed manner.

Deportation of Indians from Dubai

1303. SHRI R. SAMBASIVA RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether a sizeable number of Indians are being deported every month from Dubai on the pretext of overstaying or staying without valid travel documents either by sea or by air;

(b) whether this fact has ever been brought to the notice of the Government; and

(c) if so, the details thereof and necessary steps being taken in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). Government is aware that a large number of Indians have been deported from UAE to India for overstaying or for staying without valid travel documents. The deportation has taken place by sea and by air. According to figures given by Dubai Authorities the number of Indian nationals who have been deported since the beginning of this year is as follows :

S.No.	Month	Indian nationals deported
1.	January	962
2.	February	641
3.	March	733
4.	April	959
5.	May	899
6.	June	874

(c) Majority of these persons are victims of unscrupulous agents. Other cases are due to overstay after expiry of Visas and detection of forged passports. As and when complaints are received, these are enquired into with the help of Police and the concerned Indian Missions abroad depending upon the nature of complaints. Necessary action is also taken by Indian Missions abroad for redressal of the grievances of the Indian nationals by intervening with the local authorities on a case by case basis.